

decide inter-State dispute over the levy of sales tax on companies which do country wide business; and

(b) if so, the details thereof and the action taken/ under consideration in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) No such proposal is under consideration at present.

#### **Raj Mahal Coal Project**

4283. SHRI SIBU SOREN : Will the Minister of COAL be pleased to state :

(a) the parameters adopted by the Government to fix compensation for land and houses acquired for Raj Mahal Coal Project;

(b) whether the compensation rate fixed for land and houses acquired for Raj Mahal Coal Project is less as compared to compensation rate fixed for National Capital Territory of India;

(c) if so, the details thereof alongwith the reasons therefor; and

(d) the steps taken by the Government to rehabilitate the families displaced due to this coal project ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Compensation for land is paid as decided by the Land Acquisition Department of Government of Bihar. Compensation for houses is paid on the basis of assessment made as per the current schedule of rate of the PWD, Government of Bihar.

(b) and (c) Rates of compensation for land and houses vary from place to place according to local conditions. Since coal is not mined in the National Capital Territory comparison of rates of compensation is not feasible.

(d) Rehabilitation of families is done as per prevailing rehabilitation policy of CIL duly approved by Government of India. Besides payment of compensation for land and existing house structure, displaced families are provided with a free house hold plot in the rehabilitation site finalised after discussion with the affected persons people's representatives and district administration, with infrastructure facilities like drinking water, road, school, community centre, shopping centre, pond, play ground, place of worship, drain etc. are also provided by the Coal Companies at the rehabilitation site.

#### **Closure of Industries**

4284. PROF. JITENDRA NATH DAS : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Industries closed during the last three years till date, sector-wise;

(b) the reasons for closure of these industries;

(c) whether the Government have any policy of revival for closed industries; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Financial Irregularities**

4285. SHRI RAMSAGAR : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned 'Arbon ke ghotale ko 'imbalance' keh kar dabaane ki tayari" appearing in the 'Dainik Jagaran' dated 18 December, 1996.

(b) if so, the facts of the points raised thereon; and

(c) the action the Government propose to take to check the financial irregularities and also to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

#### **Export Growth**

4286. SHRIMATI LAKSHMI PANABAKA :  
DR. T. SUBBARAMI REDDY :

Will the Minister of COMMERCE be pleased to state:

(a) whether a two-day seminar on Industry, Trade, Commerce and Banking was held recently in Hyderabad;

(b) if so, whether he has stressed the need to step up exports in order to make the country's economy bouyant;

(c) if so, the efforts being made by the Government to improve the growth of exports during 1997;

(d) whether the growth of exports during 1996 was below the target; and

(e) if so, to what extent programmes are being made to improve the exports during 1997-98 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b) A high level meeting was held on 4.1.1997 at Hyderabad where various issues pertaining to exports were discussed.

(c) Export promotion measures are continuously being taken which include, inter alia, changes in policies & procedures for export friendly environment, involvement of States in export promotion and consultations with trade and industry etc.

(d) The growth of exports during 1995-96 was not below target. As per D.G.C.I.&S data export growth in dollar terms during April 96-Jan. 97 is placed at 6.19%.

(e) The Exim Policy for 1997-2002 will attempt to provide a more export friendly policy regime which will be applicable from 1997-98 onwards.

[Translation]

#### SIDBI's Assistance to Maharashtra

4287. SHRI KACHARU BHAU RAUT : Will the Minister of FINANCE be pleased to state :

(a) the amount allocated by the Small Industries Development Bank of India to Maharashtra as on February 28, 1997, Scheme-wise;

(b) whether the allocation made to Maharashtra is less as compared to other States;

(c) if so, the reasons therefor; and

(d) the details of steps taken to ensure the equal allocation to all the States ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) The Small Industries Development Bank of India (SIDBI) has reported that it does not follow the system of allocating resources State-wise as SIDBI pursues the principle of need based assistance approach to the small scale industries in all the States of the country. SIDBI ensures that no worthwhile proposal is denied credit by it for want of funds. However, the scheme-wise assistance sanctioned in the State of Maharashtra during the period April 1990-February 1997 is given in the attached Statement.

(b) to (d) Do not arise in view of (a) above.

#### Statement

*Scheme-wise assistance sanctioned (Provisional) by SIDBI in Maharashtra*

	(Rs. crore)
Refinance	1680.35
Refinance-Line of Credit (LOC)	8.10

Bills Rediscounting Scheme	272.42
Direct Discounting Scheme (DDS) (Equipment)	508.11
DDS (Components)	949.13
Project Finance Scheme	39.11
Equipment Finance Scheme	5.17
Technology Development and Modernisation Fund Scheme	7.13
Marketing	3.87
Ancillary	6.02
Direct Equity Assistance	0.22
Infrastructure Development Scheme	0.23
Integrated Infrastructure Development Scheme	3.00
Short-term loans to Industrial concerns	15.15
ISO 9000	0.29
Pre-shipment Credit in Foreign Currency (PCFC)	2.52
Venture Capital	5.37
State Small Industries Development Corporation (SSIDC)	15.00
LOC to SFCs/SIDCs/banks/other industrial concerns	85.00
LOC for PCFC to banks	12.52
Leasing	515.00
Seed Capital	15.12
Others	6.53
<b>Total</b>	<b>4155.36</b>

[English]

#### Export of Aluminium Wares

4288. SHRI ANNASAHIB M.K. PATIL : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of aluminium wares exported and foreign exchange earned therefrom during each of the last three years;

(b) the details of the countries identified so far by